

[Mr. Speaker]

Anyway, two or three alternatives are there. I will just give my thought to it and announce it.

श्री मधु लिमये : वह तो आज हो आयेगा। बाकी यह ख्याल रखियेगा कि हम लोगों का प्रस्ताव पहले आया है और मंत्री महोदय का बाद में आया है।

MR. SPEAKER: You can also come and help me; one of you can come and help me. there is nothing wrong in that.

SHRI TENNETI VISWANATHAM: (Visakhapatnam): I just want to know whether there is any other Proclamation also to follow this.

PAPERS LAID ON THE TABLE

IRON ORE MINES LABOUR WELFARE CESS (AMENDMENT) RULES, AND GOVERNMENT RESOLUTION ON THE REPORT OF THE WAGE BOARD FOR NON-JOURNALISTS

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): On behalf of Shri Jaisukhlal Hathi, I beg to:

(1) relay on the Table a copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1967, published in Notification No. G.S.R. 907 in Gazette of India dated the 10th June, 1967, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library, see No. LT 1202/67]

(2) lay on the Table a copy of Government Resolution No. WB-17(7) /67 dated the 18th November, 1967 on the Report of the Wage Board for Non-Journalists. [Placed in Library, see No. LT-1618/67]

THIRTY-FIRST REPORT OF THE LAW COMMISSION ON INDIAN REGISTRATION ACT—EXTENSION TO DELHI

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): I beg to lay on the Table a copy of the Thirty-first Report of the Law Commission on section 30-(2) of the Indian Registration Act, 1908-Extension to Delhi. [Placed in Library, see No. LT-1619/67.]

DECISIONS TAKEN ON FURTHER RECOMMENDATIONS OF COMMITTEE ON BROADCASTING AND INFORMATION MEDIA ON RADIO AND TELEVISION

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): On behalf of Shri K. K. Shah: I beg to lay on the Table a statement showing decisions taken on further recommendations (including those which have been either partly accepted, accepted in a modified form or rejected) of the Committee on Broadcasting and Information Media on Radio and Television. [Placed in Library, see No. LT-1621/67].

COPY OF INDIAN TELEGRAPH (SEVENTH AMENDMENT) RULES

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment) Rules, 1967, published in Notification No. G.S.R. 1125 in Gazette of India dated the 29th July, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, see No. LT-1621/67].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASABHIB SHINDE): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(i) The Manipur Foodgrains (Movement) Control Amendment Order, 1967, published in Notification No. G.S.R. 1375 Gazette of India dated the 5th September, 1967.

(ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fifth Amendment Order, 1967, published in Notification No. G.S.R. 1380 in Gazette of India dated the 8th September, 1967.

- (iii) The Northern Inter-Zonal Rice (Movement Control) Amendment Order, 1967 published in Notification No. G.S.R. 1381 in Gazette of India dated the 8th September, 1967.
- (iv) The Northern Inter-Zonal Gram (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 1382 in Gazette of India dated the 8th September, 1967.
- (v) The Northern Inter-Zonal Maize (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 1383 in Gazette of India dated the 8th September, 1967.
- (vi) G.S.R. 1509 published in Gazette of India dated the 30th September, 1967, making certain amendment to the Madhya Pradesh Control of Distribution of Food-grains Order, 1967.
- (vii) The Indian Maize (Temporary Use in Starch Manufacture) Order, 1967, published in Notification No. G.S.R. 1538 in Gazette of India dated the 6th October, 1967.
- (viii) The Rice (Southern Zone) Movement Control Amendment Order, 1967, published in Notification No. G.S.R. 1624 in Gazette of India dated the 28th October, 1967.
- (ix) G.S.R. 1657 published in Gazette of India dated the 4th November, 1967, rescinding the Fertiliser (Movement Control) Order, 1960.
- (x) The Inter-Zonal Wheat and Wheat Products (Movement Control) Sixth Amendment Order, 1964, published in Notification No. G.S.R. 1666 in Gazette of India dated the 30th October, 1967.
- (xi) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Third Amendment Order, 1967, published in Notification No. G.S.R. 1676 in Gazette of India dated the 4th November, 1967.
- (xii) The Madhya Pradesh Rice Procurement (Levy) Second Amendment Order, 1967, published in Notification No. G.S.R. 1677 in Gazette of India dated the 6th November, 1967.
- [Placed in Library, see No. LT-1622/67].
- (2) A copy each of the following Notifications under sub-section (1) section 12A of the Essential Commodities Act, 1955:-
- (i) G.S.R. 1321 published in Gazette of India dated the 31st August, 1967, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964.
- (ii) G.S.R. 1479 published in Gazette of India dated the 28th September, 1967.
- (iii) G.S.R. 1539 published in Gazette of India dated the 6th October, 1967, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964.
- [Placed in Library, see No. LT-1623/67].
- (3) A copy of Notification No. G.S.R. 1656 published in Gazette of India dated the 4th November, 1967, issued under section 5 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-1623/67].
- (4) A copy of the Annual Report of the Food Corporation of India for the year 1965-66 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964. [Placed in Library see No. LT-1623/67].

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) SECOND AMENDMENT RULES

SHRI D. R. CHAVAN : I beg to lay on the Table a copy of the Displaced Persons